

(c) Officer at S. No. 1 in the list has been appointed as Deputy Secretary on a regular basis. Some other officers are officiating as Deputy Secretary only on short-term basis.

(d) and (e). The posts of Deputy Secretary at the Centre are not reserved for any Service Appointments to these posts are made according to the requirement of each job from among officers available for posting. In view of this, appointments of CSS officers from the Select List may not follow the order in which their names appear. In individual Departments, however, CSS Select List officers serving there are appointed in the order in which their names appear in the Select List of Grade I Officers of the CSS considered fit for appointment to the Selection Grade of the C.S.S.

Sl No Name of the Officer

S/Shri

- 1 S S L Malhotra
 - 2 P C. Jain
 - 3 Takhat Ram
 - 4 M K Ramaswamy
 - 5 R Luikham (ST)
 - 6 Parmatam Singh
 - 7 Ram Rishi Singh
 - 8 T N. Krishnamurthy
 - 9 Darshan Singh
 - 10 R. S. Sane
 - 11 Pakhar Ram Ahur (SC)
 12. S. C. Ray (SC)
 - 13 J. R. Jain
 14. M. E. Thomas
 15. S N. Duggal
 - 16 V. Ramachandran
 17. Rup Ram
 18. A. V. Srinivasan
 19. S. S. Kshetry
 20. S. Rangaswamy
 21. V. D. Kher
-

Sl No. Name of the Officer

S/Shri

22. T. V. Nayar
 23. Shish Pal Singh
 - 24 R. S. Ahluwalia
 - 25 Km. P. S. Sakuntala
 26. P. B. Kulkarm
 - 27 A. K. Verma
 28. K. C. Kankan
 - 29 I. A. Rashid
 - 30 V. P. Pandey
 - 31 O P. S. Bhatia
 - 32 O. P. Kohli
 - 33 V. R. Iyer
 - 34 B. R. Chavan
 - 35 N K. Aggarwal
 - 36 P G. Lele
 - 37 P R. Chandran
 - 38 T. C. A. Srinivasan
 - 39 V S Raghavan
 - 40 P. S. Parwani
 - 41 T K. Ramachandran
 - 42 B. K. Dey
 43. P. B. Saxena
 44. A. K. Garde
 - 45 S R. Sharma
 - 46 K. V. Balasubramanian
 47. S. L. Kausha
 - 48 K. B. Iyer.
-

Translation of Codes and Manuals in Hindi by Central Translation Bureau

6713. SHRI MOHAN LAL PIPIL:
Will the Minister of HOME AFFAIRS
be pleased to state:

(a) whether various types of codes, manuals and other procedural literature pertaining to the various Ministries/Departments of Government of India is required to be translated into Hindi by the Central Translation Bureau;

(b) if so, the names of codes and manuals etc. translated by the Bureau year-wise since its inception; and

(e) the names of codes and manuals which are still lying with the Bureau for translation and the time by which these manuals/codes etc. are likely to be translated by the Bureau?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes Sir, Hindi Translation of Manuals and Rule books of non-statutory nature pertaining to the various Ministries/Depts. of the Government of India is done by Central Translation Bureau.

(b) A year wise list of the manuals, rule books etc. which have been translated by the Bureau since its establishment is given in Annexure I laid on the Table of the House. [Placed in Library. See No LT-2088/78].

(c) A list of the manuals, rule books etc. which are pending for translation with the Bureau is given in Annexure 2 laid on the Table of the House [Placed in Library. See No. LT-2088/78] This translation work is expected to be completed in about two years.

Giving of Military Lands to various Parties on lease in Uttar Pradesh

6714 SHRI MOHAN LAL PIPIL: Will the Minister of DEFENCE be pleased to state:

(a) the total area of the military lands and cantonments given on lease to the various parties during the year 1977 in Uttar Pradesh;

(b) the total amount of rent received from the parties concerned; and

(c) the criteria followed in allotting such land on lease to the private parties?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) and (b). The information is being collected and will be placed on the Table of the House.

(c) Defence lands are primarily meant for meeting defence require-

ments. Lands temporarily surplus or whose final disposal is expected to take time are given on lease for agricultural purposes for short periods.

The criteria adopted for allotment of defence lands to private parties for agricultural and building purposes are as follows:—

Lease for Agricultural purposes:

(i) Temporarily surplus Defence lands are leased only to ex-servicemen who are not gainfully employed or are not getting an income of more than Rs 400/- per month from all sources including pension or do not own/hold on lease from all sources 5 acres of irrigated or 10 acres of un-irrigated land. Only such applications as are accompanied by affidavit in support of their eligibility received through the DSS & A Board are entertained.

(ii) In the event of ex-Servicemen or their co-operatives not forthcoming to take lease of temporarily surplus land, such lands are leased to landless poor persons whose total land-holding (owned plus held on lease from any source) is less than 5 acres of irrigated or 10 acres of unirrigated land and whose monthly income from all sources is less than Rs. 200/- per month. The applications accompanied by the affidavit in support of their eligibility received through Collectors/Tehsildars are only considered

(iii) The area leased to eligible ex-servicemen or landless poor persons should not exceed 5 acres of irrigated or 10 acres of unirrigated land including the land already owned or held on lease from all sources.

(iv) For determining the eligibility of an ex-servicemen or landless poor persons to obtain a lease, the income of and the land owned/held on lease from all sources, by his spouse and close dependents are taken into account.